

Bill No. 346 of 2019

THE WORKING JOURNALISTS AND OTHER NEWSPAPER
EMPLOYEES (CONDITIONS OF SERVICE) AND
MISCELLANEOUS PROVISIONS
(AMENDMENT) BILL, 2019

By

SHRI K. NAVASKANI, M.P.

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further to amend the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955.

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Act, 2019. Short title and commencement.

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Amendment
of section 2.

2. In section 2 of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955,—

(i) after clause (a), the following clause shall be inserted, namely,—

"(aa) "electronic media" means television network including all channels, digital media, social media or any form of communication transmitted through electronics to which the public have access and includes such other form of electronic media as may, from time to time, be notified in this behalf by the Central Government in the Official Gazette.".;

(ii) in clause (b), for the words "printed periodical work" the words "printed or electronic periodical work" shall be substituted;

(iii) in clause (c), the words "or electronic media" shall be inserted at the end; and

(iv) in clause (f), after the words "news-photographer and proof-reader," the words "and also includes television network and channels, digital media, social media and any other form of communication transmitted through electronics to which public have access and includes any person like editor, sub-editor, feature writer, cameraman, assistant cameraman and any person engaged in pre and post production facility and any person who work in connection with any studio for the preparation of any film, serial, news items or any show or commercial advertisement, documentary or any other form of show," shall be inserted.

STATEMENT OF OBJECTS AND REASONS

At the time of enactment of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Act, 1955, there were only newspapers and printing presses. But later with the advent of technology there has been mushrooming growth of electronic media like television channels, digital media, social media etc. It is really surprising that electronic television media which came into being in 1992 has not been included in this Act. Thirty years have passed since electronic media has taken its roots in the country. However, the employees of television industry have not been brought under the purview of this Act, which is a great injustice to them. At present, the employees of television industry who are not protected under any law. In order to protect such employees, it is proposed to include electronic media also under the Act.

Hence this Bill.

NEW DELHI;
November, 6, 2019.

K. NAVASKANI

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further to amend the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955.

(Shri K. Navaskani, M.P.)